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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 635/94

Transfer Application No:

DATE OF DECISION: 16.12.1994

I.P. Attarde

Petitioner

Mr. B.J. Kawade

Advocate for the Petitioner

Versus

U.O.I. & Ors.

Respondent

Mr. P.S. Iambat

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO



V.C.

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A.NO.635/94

J.P.ATTARDE

..APPLICANT

v/s

Union of India & Ors.

..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, V.C.

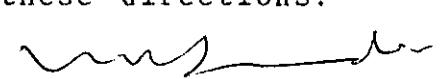
Appearance:

Mr. B.J. Kawade
Counsel for the applicant

Mr. P.S. Lambat
Counsel for the respondents

ORAL JUDGMENT: DATED: 16.12.1994
(Per: M.S.Deshpande, Vice Chairman)

Mr. Lambat, Id. Counsel for the respondents states that the applicant's representation was addressed to ADRM who had passed the adverse remarks and not to the appropriate authority i.e., the General Manager. The representation seems to have been considered by the ADRM. The only direction in this case has, therefore, to be that the representation which has been addressed to the ADRM on 4.11.1993 shall be considered by the General Manager within four months from the date of communication of this order, and the results shall be conveyed to the applicant within that period. Liberty to the applicant to approach the Tribunal thereafter should he feel aggrieved by the orders passed by the General Manager. O.A. disposed of with these directions.


(M.S.Deshpande)
V.C.